

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 179/2014

IN THE MATTER OF:

Luxmi Dutt Gupta

.... Applicant/Petitioner

v.

Registrar of Companies & Anr.

.... Respondents

under Section 560(6)

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/Petitioner: Ms. Shloka Rawat, Advocate

For the Respondent: Ms. Prachi Trehan, Advocate

For the RD (NR): Mr. C. Balooni, Company Prosecutor

ORDER

Learned counsel for the respondent No. 2 requests for further time to file reply. One last opportunity is granted to the respondent No. 2 to file reply within four weeks with a copy in advance to the learned counsels for the other sides. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondent No. 2.

List for further consideration on 07.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)